

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-90/1996/ 938 /A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri M. A. Choudhury,
Member, MACT,
Barpeta.

Dated Guwahati, the 8th February, 2021.

Sub:- Earned Leave along with permission to leave headquarter.

Ref:- Your Letter No. MACT(B)/95, dtd. 04.02.2021.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted earned leave for 30 (thirty) days w.e.f. 17.02.2021 to 18.03.2021 (prefixing 16.02.2021) along with station leave permission for the leave period. Further, you have been allowed to hand over the charge of your Court and office to the District & Sessions Judge, Barpeta before proceeding on leave.

Yours faithfully,

Sdt

940 **JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-90/1996/ 939 - /A, dated 8.2.2021

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. The District & Sessions Judge, Barpeta.


JT. REGISTRAR (VIGILANCE)
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